

(c) Dowry Prohibition Act, 1961 has been amended to make its provisions stringent and effective. The Indian Penal Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 were amended to deal effectively not only with dowry death cases but also with cases of cruelty to married women. In order to deal better with other criminal offences against women e.g. illegal sale of girls for flesh trade 'Suppression of Immoral Traffic in Women and Girls Act has been amended and the amended Act is now known as Immoral Traffic (Prevention) Act, 1986.

#### Training to IFS Personnel

3500. SHRI KAPIL VERMA:

PROF. CHANDRESH P.  
THAKUR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what steps have been taken or proposed to be taken to strengthen the commercial wings of our diplomatic missions to improve their contribution in export promotion;

(b) whether the IFS personnel are being trained initially as well as re-trained at intervals for effectiveness in this area; and

(c) if so, which are the agencies engaged in imparting such training?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALERIO): (a) Commercial Wings in Missions abroad are, on the whole, adequately staffed. Additional deployments are made as and when necessary. A global review of the strength of our Commercial Wings abroad is currently being undertaken.

(b) and (c) Yes, Sir. All IFS officers are required to attend a 6-week training course at the Indian Institute of Foreign Trade on joining the Service apart from training attachments with the Commerce Ministry and various Commodities Boards. In addition to on-the-job training in Missions abroad, mid-training refresher courses are also being organised with the help of the Indian Institute of Foreign Trade. One such course is currently in progress.

#### Export of cloth and yarn to USSR

3501. SHRI A. G. KULKARNI: Will the Minister of TEXTILES be pleased to state;

(a) whether India has entered into a bilateral trade agreement to export cloth and yarn to USSR | Rupee area countries for the years 1984-85, 1985-86 and 1986-87 and what was the quantity and value of contract per year;

(b) whether Government prop's to encourage the export of finished products like cloth | garments and yarn; if so, what are the achievement; and

(c) whether USSR is delaying to lift cloth contracted; if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) and (b) Yes, Sir. India is having Annual Trade Plans which regulate the export of textile products to USSR and other Rupee Area countries. Export of finished products are encouraged. A statement showing the quantity and value of exports during 1984, 1985, 1986 and 1987 (January—June) is annexed. (See below).

(c) No, Sir.